



Government of Jammu and Kashmir  
Labour & Employment Department  
Civil Secretariat, Jammu/Srinagar.

Notification,

Srinagar, the 11<sup>th</sup> June, 2018.

SRO 269- In exercise of the powers conferred by sections 6,41,50,64,83 and 112 of the Factories Act, 1948, (Central Act), the Government of Jammu and Kashmir hereby make the following amendments in Jammu and Kashmir Factories Rules, 1972; namely:-

1. In rule 3, sub-rule (1) for the words, "previous permission in writing", the words "previous information in writing on the basis of self certification" shall be substituted.

2. In rule 5.-

(i) after sub-rule (1), the following sub rule shall be added as sub-rule(1-A); namely:-

"(1-A) Licence shall be granted within a period of 30 days from the date of submission of application by the unit holder. If the competent authority doesn't convey in writing the deficiency(s)/observations(s), if any, to the applicant within the prescribed period, the license shall be deemed to have been issued".

(ii) for sub-rule (2), the following shall be substituted ; namely:-

"Every licence granted or renewed under this chapter shall remain in force for a period as mentioned below:-

- a. Red and Orange category factories:- one year
- b. Green category factories:- three years"

3. In rule 7.-

- (i) for the words "Chief Inspector", where appearing, the words "Factory Inspector concerned" shall be substituted; and
- (ii) after sub-rule (3), the following sub-rule shall be added; namely:-  
"(4) Every application under sub-rule (1) for renewal of license shall be disposed of within a period of 30 days."

4. In rule 13, for the words "Old Manager", the words "Manager" shall be substituted.

By order of the Government of Jammu & Kashmir

Sd/-

(Kifayat Hussain Rizvi)

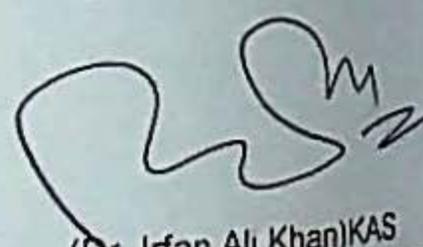
Commissioner/Secretary to the Government

No.L&E/Lab/121/2014

Dated:- 11/06/2014

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
3. Principal Secretary to the Governor J&K.
4. Principal Secretary to the Chief Minister, J&K.
5. All Administrative Secretaries.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners/District Development Commissioners.
11. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
12. Pvt. Secretary to the Minister for Labour and Employment for information to the Hon'ble Minister.
13. Pvt. Secretary to the Commissioner/Secretary to the Government, Labour and Employment Department.
14. SRO file (w.2.s.c).
15. Stock file.

  
(Dr. Irfan Ali Khan)KAS  
Under Secretary to the Government

